

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:682

ANSWERED ON:25.02.2009

FUNDS FOR CONTROLLING POLLUTION

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**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) Whether the Government has released funds to various States to check the level of pollution in their respective States;
- (b) if so, the details thereof during the last three years and the current year, State-wise;
- (c) the details of works undertaken with the help of funds allocated for pollution control;
- (d) whether the Government has undertaken any review of the said works; and
- (e) if so, the outcome thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS(SHRI NAMO NARAIN MEENA)

(a) & (b)The Ministry of Environment & Forests provides funds to the States and Union Territories (UTs) under the Scheme of Assistance for Abatement of Pollution for strengthening of State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs). Funds are also provided for setting up Common Effluent Treatment Plants (CETPs), creation of common hazardous wastes Treatment, Storage and Disposal Facilities (TSDFs) as well as demonstration projects for municipal solid waste etc. The details of funds provided under these schemes for the last three years and current year are given in Annexure-I.

The details of funds made available to various States and UTs under the National River Conservation Plan (NRCP) and National Lake Conservation Plan (NLCP) for abatement of water pollution in rivers are indicated in Annexure- II.

The Central Pollution Control Board (CPCB) also provides financial assistance to various SPCBs/PCCs for undertaking various activities relating to abatement of pollution. The details of funds released to various SPCBs/PCCs by the Central Pollution Control Board under the National Ambient Air Quality Monitoring Programme, Water Quality Monitoring Programme and Spatial Environment Planning are given in Annexure- III.

(c) The SPCBs/PCCs have undertaken strengthening of laboratories and purchase of equipments. Financial assistance provided to 14 CETPs in 3 States during last three years and current year. Nine TSDFs have also been sanctioned during the said period. 114 Detailed projects Report (DPR) sanctioned covering 3 new rivers / 6 towns during last three years and current year under NRCP. Beside 21 DPR were also sanctioned in 3 towns covering 21 new lakes under NLCP during the said period.

(d) to (e) Implementation of the above schemes is monitored / reviewed regularly by the Central and State Governments as well as the Central Pollution Control Board. The review inter-alia includes policy issues, funding patterns and the progress and quality of work done from time to time. The funds are released to various SPCBs / PCCs and other agencies after receipt of utilization certificate and satisfactory progress report for previous releases. The CPCB conducts inspection of various projects like CETPs / TSDFs etc. and timely corrective action is taken.